

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

Original Application No. 89/94.

Shri H.A.Bhat.

.... Applicant.

V/s.

Union of India.

.... Respondent.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri R.Rangarajan, Member(A).

Appearances:-

Applicant by Shri M.D.Lonkar.  
None for the Respondents.

Oral Judgment:-

[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 25.3.1994.

Heard Shri M.D.Lonkar on behalf of the applicant and none for the Respondents, though a notice before admission had been issued to the Respondent on 15.2.1994. The memorandum of charges in respect of an incident dt. 12.12.1988 was issued in respect of an incident between 1983 and 1985. The Enquiry Officer had submitted his report on 28.6.1990. The grievance of the applicant is that inspite of this, the Disciplinary Authority has not taken any action. We find that this is a gross case of delay in the Disciplinary Authority dealing with the matter. We therefore, direct the Disciplinary Authority to decide the entire matter in accordance with rules within a period of two months from the date of receipt of a copy of this order. If the order is not complied with the Disciplinary Proceedings shall be deemed to have been quashed. The O.A. is disposed of.

(R.RANGARAJAN)  
MEMBER (A)

(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.